

Wednesday, May 16, 1866

**COUNCIL OF THE GOVERNOR GENERAL
OF INDIA**

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Abstract of the Proceedings of the Council of the Governor-General of India assembled for the purpose of making Laws and Regulations under the provision of the Act of Parliament 24 and 25 Vic., cap. 67.

The Council met at Simla on Wednesday, the 16th May 1866.

P R E S E N T :

His Excellency the Viceroy and Governor-General of India, *presiding*.
 His Excellency the Commander-in-Chief.
 The Hon'ble H. Sumner Maine.
 The Hon'ble W. Grey.
 The Hon'ble G. Noble Taylor.
 The Right Hon'ble W. N. Massey.
 The Hon'ble Colonel H. M. Durand, c. b.
 The Hon'ble W. Muir.
 The Hon'ble H. P. A. B. Riddell.

The Hon'ble MR. RIDDELL took the oath of allegiance and the oath that he would faithfully discharge the duties of his office.

BOMBAY HIGH COURT LETTERS PATENT AMENDMENT ACT.

The Hon'ble Mr. MAINE moved for leave to introduce a Bill to amend two clerical errors in the Letters Patent of the High Court of the Presidency of Bombay, dated the 26th December 1865. He said the Letters Patent contained this sentence, which it had been ascertained occurred in the engrossed copy, "And we do further ordain that the said High Court of Judicature at Bombay shall have Ordinary Original Criminal Jurisdiction within the local limits of its Ordinary Original Civil Jurisdiction, and also in respect of all *such* persons beyond such limits over whom the said High Court of Judicature at *Fort William in Bengal* shall have Criminal Jurisdiction at the date of the publication of these presents." It might be supposed that these were blunders of the law stationer. The Bill simply corrected the two mistakes, and provided that the High Court of Judicature of Bombay should have "Ordinary Original Criminal Jurisdiction within the local limits of its Ordinary Original Civil Jurisdiction, and also in respect of all persons beyond its limits over whom the said High Court of Judicature at *Bombay* shall have Criminal Jurisdiction at the date of the publication of these presents." He would read the Section of the

Letters Patent which have legislative power in this respect to the Council of the Governor-General :—

“ 44. And we do further ordain and declare that all the provisions of these Our Letters Patent are subject to the legislative powers of the Governor-General in Council, exercised at meetings for the purpose of making Laws and Regulations and also of the Governor-General in cases of emergency, under the provisions of an Act of the twenty-fourth and twenty-fifth years of Our Reign, chapter sixty-seven, and may be in all respects amended and altered thereby.”

The Motion was put and agreed to.

The Hon'ble MR. MAINE having applied to His Excellency the President to suspend the Rules for the Conduct of Business.

The President declared the Rules suspended.

The Hon'ble MR. MAINE then introduced the Bill, and moved that it be taken into consideration.

The Motion was put and agreed to.

The Hon'ble MR. MAINE also moved that the Bill be passed.

The Motion was put and agreed to.

The Council then adjourned.

WHITLEY STOKES,
Asst. Secy. to the Govt. of India,
Home Dept. (Legislative.)

SIMLA, }
The 16th May 1886.